

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 04
(IB)-1248(PB)/2018

IN THE MATTER OF:

Shinoj Koshy	Applicant/Petitioner
v.		
M/s. Granite Gate Properties Pvt. Ltd.	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code (CIRP)

Order delivered on 18.05.2021

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	Mr. Gaurav Mitra, Mr. Pankaj Agarwal & Mr. Ravi Kishore, Advocates
For the Respondent	P. Nagesh, Sr. Adv. along with Rachit Mittal Advocate for Noida Authority - Respondent No. 03 in I.A. No. 2216 of 2021
For the RP	Mr. Sahil Sethi, Mr. Sanyam Sanyam Saxena, Advts.

ORDER

In IA-2216/2021, the Applicant is directed to issue notice to the Respondents.

List the matter for hearing on **08.06.2021**.

Sd/-
(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

Sd/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)